

ITEM NO.12 Court 4 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.39/2022

GHANSHYAM UPADHYAY

Petitioner(s)

VERSUS

THE HIGH COURT OF BOMBAY & ANR.

Respondent(s)

(With appln.(s) for IA No.10504/2022-GRANT OF INTERIM RELIEF and IA No.9793/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.9794/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 04-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Ghanshyam Upadhyay, Petitioner-in-person
 Mr. Vaibhav Singh, Adv.
 Mr. Rajkumar Mishra, Adv.
 Ms. Pratibha Gahwane, Adv.
 Mr. Akash Mishra, Adv.
 Mr. Hemong Upadhyay, Adv.
 Mr. Vishal Singh, Adv.

For Respondent(s)/ Mr. Subhash Jha, Adv.
For Intervenor Mr. Manoj Chauhan, Adv.
 Mr. Siddhartha Jha, Adv.
 Mr. Devendra Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Ghanshyam Upadhyay who appears in-person states that the Bombay High Court has reverted to full time working from 1030 am to 430 pm on a virtual mode. In view of the above statement, the grievance of the petitioner has been substantially met. However, if there are any other suggestions which the petitioner has, he would be at liberty to bring them to the attention of the Registrar General of the High Court so that they can be considered at the appropriate level.
- 2 Likewise, Mr Subhash Jha, learned counsel, who appears on an application for intervention may submit any other suggestions which he may have to the Registrar General of the High Court.
- 3 Subject to the aforesaid liberty, the Petition is disposed of.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
COURT MASTER